

Fourteenth Kerala Legislative Assembly

Bill No. 270

**THE KERALA PUBLIC SERVICE COMMISSION
(ADDITIONAL FUNCTIONS AS RESPECTS
CERTAIN CORPORATIONS AND COMPANIES)
SECOND AMENDMENT BILL, 2020**

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further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970.

Preamble.—WHEREAS, it is expedient further to amend the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 for the purposes hereinafter appearing;

BE, it enacted in the Seventy- first Year of the Republic of India as follows:—

1. *Short title and commencement.*—(1) This Act may be called the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Second Amendment Act, 2020.

(2) It shall come into force at once.

2. *Amendment of section 2.*—In section 2 of the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970 (19 of 1970), in clause (a), the words, figures and brackets “or the Kerala Abkari Workers’ Welfare Fund Board constituted under section 6 of the Kerala Abkari Workers’ Welfare Fund Act, 1989 (19 of 1989)” shall be added at the end.

STATEMENT OF OBJECTS AND REASONS

The Government have decided to make future appointment of staff in the Kerala Abkari Workers' Welfare Fund Board only on the advice of the Kerala Public Service Commission. In order to bring the appointment of staff in the Board under the purview of the Kerala Public Service Commission, it is necessary to entrust the function to the Kerala Public Service Commission by amending the Kerala Public Service Commission (Additional Functions as respects certain Corporations and Companies) Act, 1970.

The Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

The Bill, if enacted and brought into operation, would not involve any additional expenditure from the Consolidated Fund of the State.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Sub-clause (2) of clause 1 of the Bill seeks to empower the Government to appoint, by notification in the Gazette, the date on which the Act shall come into force.

The matters in respect of which rules may be made or notifications may be issued are matters of procedure and are of routine or administrative nature. Further, the rules, after they are made, are subject to scrutiny by the Legislative Assembly. The delegation of legislative power is thus, of a normal character.

T. P. RAMAKRISHNAN.

